

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 11
TA (IBC)-37(PB)/2023

IN THE MATTER OF:

Ashmeet Singh Bhatia ... Applicant/Petitioner
Vs
M/s Granite Gate Properties Pvt. Ltd and Ors ... Respondent

Order under Rule 16(d) of National Company Law Tribunal Rules, 2016.

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Deepak Khosla, Ms. Ridhima Verma, Mr. Madhu Ayachit, Mr. Shashwat Tripathi, Advs.
For the IRP : Mr. Amar Vivek, for RP of Kindle developers
Mr. Anuj Chauhan, Mr. Abhay Arora, Mr. Anurag Kumar, Ms. Khyati Khemka Appearing on the behalf of IRP in Sequel Buildcon private limited i.e Respondent no. 26 in this matter Mr. Ekansh Mishra Adv
For the Respondent : Mr. Sanyam Saxena, Mr. Nubair Alvi, Advs.
Mr. Ekansh Mishra, Advocate for R-4
Mr. Abhishek Anand, Kailash Rehan, Advs. R- 3, 7.
Mr. Manmeet Singh, Mr. Anshika Chadha, Advs.
Mr. Hritik Mehta for Res. 26 on behalf of IRP Sequel Buildcon Pvt. Ltd.

ORDER

Heard, Ld. Counsel Mr. Deepak Khosla for the Applicant and Ld. Counsel Mr. Abhishek Anand for the Respondents No. 3 & 7.

At the request, list the matter again **on 26.04.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT